WRITTEN ANSWERS TO STARRED QUESTIONS

Wages paid under MGNREGA

- *158. SHRI T. K. RANGARAJAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) the current per day wages being paid under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA); and
- (b) the present minimum wages being paid to unskilled workers in different States, State-wise?
- THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) Wage rates for workers under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 are notified and revised annually by the Central Government in accordance with the provisions of Section 6(1) of the Act. State/UT-wise details of the notified wage rate w.e.f. 1st April, 2016 is given in the Statement (See below).
- (b) Section 6(1) and Section 28 of the Mahatma Gandhi NREG Act, 2005, give the Central Government, the power to determine its wage rates independent of the Minimum Wages Act, 1948.

Under the Minimum Wages Act, 1948, States/UTs may fix different minimum rates of wages payable to employees employed in different categories of employment and these rates may be fixed for a part of the State or for any specified class or classes of such employment in the whole State or part thereof. Hence, there is no single wage rate fixed for unskilled manual labourers common to all categories of employment. In view of this, no comparison can be made with notified wage rates under MGNREGS.

Statement
State-wise wage rate under MGNREGA

Sl. No. Name of State/ Union territory		Wage rate in ₹ per day w.e.f. 1st April, 2016	
1	2	3	
1.	Andhra Pradesh	194.00	
2.	Arunachal Pradesh	172.00	
3.	Assam	182.00	
4.	Bihar	167.00	

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1	2		3
5.	Chhattisgarh		167.00
6.	Gujarat		188.00
7.	Goa		229.00
8.	Haryana		259.00
9.	Himachal Pradesh		Non-scheduled Areas-170.00 Scheduled Areas-213.00
10.	Jammu and Kashmir		173.00
11.	Jharkhand		167.00
12.	Karnataka		224.00
13.	Kerala		240.00
14.	Madhya Pradesh		167.00
15.	Maharashtra		192.00
16.	Manipur		197.00
17.	Meghalaya		169.00
18.	Mizoram		188.00
19.	Nagaland		172.00
20.	Odisha		174.00
21.	Punjab		218.00
22.	Rajasthan		181.00
23.	Sikkim		172.00
24.	Tamil Nadu		203.00
25.	Telangana		194.00
26.	Tripura		172.00
27.	Uttar Pradesh		174.00
28.	Uttarakhand		174.00
29.	West Bengal		176.00
30.	Andaman and Nicobar		Andaman District 230.00 Nicobar District 243.00

Six laning of NH-2 between Aurangabad-Barwada in Jharkhand

- *159. SHRI SANJIV KUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether it is a fact that Government is converting the existing four lane NH No. 2 between Aurangabad and Barwada in Jharkhand into six lanes;
- (b) how many people in Bihar and Jharkhand are likely to lose their land due to it;
 - (c) what are the total number of tress that are likely to be felled due to it; and
- (d) how Government proposes to deal with the displacement and ecological effects of the six laning?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) Yes Sir.

- (b) Approximately 13734 persons are affected due to acquisition of land for sixlaning of Aurangabad to Barwa Adda section of NH-2 in the state of Bihar and Jharkhand.
- (c) Total 17090 trees are proposed to be felled for six-laning between Aurangabad to Barwa Adda in the State of Bihar and Jharkhand.
- (d) Minimum land is being acquired for widening of above stretch for least displacement of persons. Since, this is a linear project, the provisions for displacement or rehabilitation/resettlement are not attracted.

The Environment Clearance for widening of existing four lane highway to six lane has been accorded by the Ministry of Environment and Forest. Conditions mentioned in the environment clearance will be complied with during six laning work to deal with the ecological effects.